



2026:AHC:22034-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29282 of 2025

Lata Jaiswal And 2 Others

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Aishwarya Pratap Singh
Counsel for Respondent(s)	: G.A., Rajiv Kumar Singh, Shiv Veer Singh

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioners has made a statement at the Bar that in the instant case investigation has already been concluded and charge sheet has been submitted against petitioners, as such, he does not intend to further press this petition and seeks to withdraw it with liberty to approach appropriate forum at appropriate stage.
3. Learned AGA has no objection.
4. In view of the above statement, this writ petition is dismissed as withdrawn with the aforesaid liberty.

February 2, 2026
KU

(Achal Sachdev,J.) (Rajiv Gupta,J.)